

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 28194/2019

(Arising out of impugned final judgment and order dated 15-11-2018 in WPS No. 714/2018 passed by the High Court Of Chhatisgarh At Bilaspur)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

BHASKAR GUHA

Respondent(s)

(IA No.131843/2019-CONDONATION OF DELAY IN FILING)

Date : 20-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT

HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Sanjay Jain, ASG
 Mr. R. Bala, Adv.
 Mr. Sanjay Kr. Tiyaagi, Adv.
 Mr. Deepak Goel, Adv.
 Mr. Raj Bahadur Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned ASG invited our attention to para 36 of the decision of the Constitution Bench in *Jarnail Singh vs Lachhmi Narain Gupta* reported in (2018) 10 SCC 396, issue notice, returnable on 4.11.2019.

Dasti in addition.

(INDU MARWAH)
COURT MASTER

(SUMAN JAIN)
BRANCH OFFICER